

HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION
Imphal, the 24th November, 2023

No. HCM/1/96/BENCH: In supersession of all earlier notifications in this regard, it is hereby informed to all the learned members of the Bar and litigants that Hon'ble The Chief Justice is pleased to constitute following Benches to deal with the subjects given in the table below w.e.f. 27.11.2023:-

Name of Bench	Subject Matters	
DIVISION BENCH		
Hon'ble The Chief Justice with another Hon'ble Justice	All matters which are to be heard by a Division Bench	
SINGLE BENCH - I		
Hon'ble The Chief Justice	1) CRP(CRP Art.227) 2) Cril matters 3) Arb.P(J2) 4) Arb. App 5) FAOs 6) Crl.Rev.P. 7) Cril. (Misc) 8) Election Petitions	9) Transfer Petitions (C)&(Cril) 10) Specially ordered cases. 11) Contempt cases. 12) Matters not listed before any other Courts.
SINGLE BENCH - II		
Hon'ble Mr. Justice A. Bimol Singh	1) WP(C)s – Service Matters – of 2019 & 2020 2) WP(C)s – other than service matters – up to 2023 3) CRP (CRP Art.227)	4) Election Petitions 5) LA 6) Contempt Cases
SINGLE BENCH - III		
Hon'ble Mr. Justice A. Guneshwar Sharma	1) WP(C)s – Service Matters- up to the end of 2018, 2021, 2022 & 2023 2) Election Petitions.	3) RSAs 4) Contempt Cases.
SINGLE BENCH - IV		
Hon'ble Mrs. Justice Golmei Gaiphulshillu Kabui	1) CRP 2) MFA 3) MAC App 4) RFAs 5) Cril. Petns	6) Cril matters (Anticipatory Bail) 7) Cril matters (Regular Bail)

Note:

1. Civil Contempt Cases shall be listed before the Hon'ble Judges who passed the orders that are the subject matter thereof. If the Hon'ble Judge is not available, it shall be listed before Hon'ble The Chief Justice.

2. Mentioning of urgent matters will be before Division Bench headed by Hon'ble Chief Justice or before the single bench of Hon'ble Chief Justice. Mentioning will be made before the senior most Puisne Judge available, if the Bench of Hon'ble Chief Justice is not available.
3. All Judgment/Order reserved matters and part heard matters shall continue to be heard/dealt by the same Bench.
4. Hon'ble Judges sitting in Hon'ble Division Benches after exhausting their lists may sit singly for taking up single Bench cases.
5. Special Benches will take up cases on all days, as listed.
6. Matters may also be listed independently before any Bench as per the order of the Hon'ble The Chief Justice.
7. In the event DB matters cannot be listed for hearing before the regular Bench as per the dates given, they will be listed on the immediately succeeding Friday. Interim orders in such matters shall stand extend till the next actual hearing.

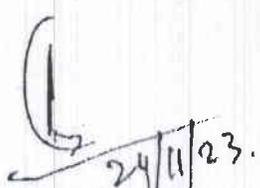
By Order etc.

Sd/-
(OJESH MUTUM)
REGISTRAR (JUDL)
HIGH COURT OF MANIPUR

Endt. No. HCM/1/96-BENCH/210302-19 Imphal, the 24th November, 2023

Copy to:

1. *The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.*
2. *The Private Secretary to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.*
3. *The Private Secretary to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.*
4. *The Private Secretary to Hon'ble Mrs. Justice Golmei Gaiphulshillu Kabui, Judge, High Court of Manipur.*
5. *The Advocate General, Government of Manipur.*
6. *The Registrar General, High Court of Manipur.*
7. *The Registrar (Admn.)/(Vigilance), High Court of Manipur.*
8. *The Government Advocates, Government of Manipur.*
9. *The Deputy Solicitor General of India, High Court of Manipur.*
10. *The President, High Court Bar Association, Manipur.*
11. *The President, AMBA, Manipur.*
12. *All the Joint Registrars, High Court of Manipur.*
13. *All the Deputy Registrars, Language Officer, High Court of Manipur.*
14. *All the Assistant Registrars/Court Managers, Librarian, High Court of Manipur.*
15. *The System Analysts, High Court of Manipur.*
- *He is requested to upload the same on official website.*
16. *All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.*
17. *All the Court Masters, High Court of Manipur.*
18. *The Concerned/Guard File.*


REGISTRAR (JUDL.)